

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-5-2020**

Dr. Lalita Fernandes .... Petitioner  
Versus  
State of Goa & Others .... Respondents

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Mr. Nitin Sardessai, Senior Advocate with Mr. Shivam Phadte,  
Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Ms. Maria  
Correia, Additional Government Advocate for Respondent  
Nos. 1 and 4.

**Coram:- DAMA SESHADRI NAIDU, J. &  
M.S. JAWALKAR, JJ.**

**Date:- 23<sup>rd</sup> June, 2020**

P.C.

On the last occasion i.e. on 30.04.2020, this Court protected the petitioner with an interim order. Later, on 28.05.2020, it was continued further.

2. Now, the learned Senior Counsel for the petitioner informs the Court that the petitioner has taken all steps to serve the notice on all the respondents, but none has entered appearance save the Government, which stands represented by the learned Advocate General.

3. We have earlier noted that the petitioner does have an efficacious alternate remedy, but could not approach the competent authority at Delhi during the lock down. Therefore, let the matter be listed in four weeks.

4. Until then, the interim order granted earlier to continue.

**M.S. JAWALKAR, J.**

**DAMA SESHADRI NAIDU, J.**

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